

ITEM NO.26

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).13943-13945/2026

[Arising out of impugned final judgment and order dated 29-01-2026 in IA No. 1903/2026 10-02-2026 in IA No. 3587/2026 23-03-2026 in IA No. 1904/2026 passed by the High Court of Delhi at New Delhi]

RANI KAPUR

Petitioner(s)

VERSUS

PRIYA SACHDEV KAPUR &amp; ORS.

Respondent(s)

IA No. 118950/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 118647/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 118958/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 07-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Shyam Divan, Sr. Adv.  
Mr. Vaibhav Gaggar, Sr. Adv.  
Ms. Smriti Churiwal, AOR  
Mr. Jaiveer Kant, Adv.  
Ms. Meher Thapar, Adv.  
Mr. Yashvadhan Singh, Adv.  
Mr. Akash Kumar, Adv.  
Mr. Dhruv Dewan, Adv.  
Mr. Vishesh Kalra, Adv.  
Ms. Sonia Sharma, Adv.  
Ms. Vidisha Jain, Adv.  
Ms. Simran Shadija, Adv.

For Respondent(s) : Mr. Kapil Sibal, Sr. Adv.  
Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Akhil Sibal, Sr. Adv.  
Mr. Nalin Kohli, Sr. Adv.  
Ms. Shyel Trehan, Sr. Adv.  
Mr. Gopal Jain, Sr. Adv.  
Mr. Eklavya Dwivedi, AOR

Ms. Meghna Mishra, Adv.  
Mr. Tarun Sharma, Adv.  
Ms. Palak Sharma, Adv.  
Mr. Rohit Kumar, Adv.  
Mr. Krishnesh Bapat, Adv.  
Ms. Janhavi Sandhu, Adv.  
Mr. Aditya, Adv.

Mr. Mahesh Jethmalani, Sr. Adv.  
Mr. Saurav Agrawal, Adv.  
Mr. Adhiraj Harish, Adv.  
Mr. Ravi Sharma, AOR  
Mr. Akhil Sachar, Adv.  
Mr. Shantanu Agarwal, Adv.  
Ms. Madhulika Rai Sharma, Adv.  
Mr. Manas Arora, Adv.  
Mr. Anjani Kumar Rai, Adv.  
Mr. Syed Hamza Ghayour, Adv.  
Ms. Rasveen Kaur Kapoor, Adv.  
Mr. Raghav Thareja, Adv.  
Ms. Tazeen Ahmed, Adv.  
Mr. Praphull Kumar, Adv.  
Ms. Prachi Dubey, Adv.  
Ms. Mehak Joshi, Adv.  
Mr. Tushar Nair, Adv.  
Ms. Samayra Adhalaka, Adv.  
Ms. Sunanda Tusilan, Adv.  
Mr. Faizan Shoukat Ali, Adv.

Ms. Madhavi Divan, Sr. Adv.  
Mr. Arpit Gupta, AOR  
Mr. Dilpreet Singh, Adv.  
Mr. Divya Pratap Parmar, Adv.  
Ms. Akansha Agarwal, Adv.

Mr. Navin Pahwa, Sr. Adv.  
Mr. Anuj Tiwari, Adv.  
Mr. Prakhar Shukla, Adv.

Mr. Sanjeev Puri, Sr. Adv.  
Mrs. Anindita R. Chowdhury, Adv.  
Mr. Sushrut Garg, Adv.  
Mr. Abhijnan Jha, AOR

M/S. Khaitan & Co., AOR  
Mrs. Vanita Bhargava, Adv.  
Mr. Ajay Bhargava, Adv.  
Ms. Phalguni Nigam, Adv.  
Mr. Vedant Sharma, Adv.

Mr. Kirat Singh Nagra, Adv.  
Mr. Kartik Yadav, Adv.

Mr. Parinay T. Vansandani, Adv.  
Ms. Sumedha Chadha, Adv.  
Ms. Moksha Sharma, Adv.

Ms. Amit Gupta Katragadda, Adv.  
Mr. Soumya Dasgupta, Adv.  
Ms. Nidhi Pratap Singh, Adv.  
Mr. Hardik Choubey, Adv.  
Mr. Vikas Kumar Jha, Adv.  
Mr. Cyril Amarchand Mangaldas, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Our order dated 27.04.2026 reads thus:-

*"1. Heard Mr. Shyam Divan and Mr. Vaibhav Gaggar, the learned senior counsel appearing for the petitioner (original plaintiff), Ms. Madhvi Divan, the learned senior counsel appearing for the respondent no.14 (daughter of the plaintiff), Mr. Navin Pahwa, the learned senior counsel appearing for the respondent nos. 17 and 18, respectively (grand children of the petitioner-plaintiff) and Mr. Ajay Bhargava, the learned counsel appearing the respondent nos. 13, 15 and 16, respectively.*

*2. It is the case of the petitioner that the assets, movable and immovable need to be protected as there is every likelihood of the assets being divested.*

*3. This is going to be a long drawn litigation between the parties.*

*4. The petitioner-plaintiff is 80 years of age as on date.*

*5. It will be in the interest of all the parties concerned if they go for mediation and try to resolve the disputes peacefully and equitably.*

*6. We shall, if necessary, hear the matter on merits. However, we firmly believe that the parties should go for mediation.*

*7. Issue notice, returnable on 07.05.2026.*

*8. Dasti service, in addition, is permitted."*

2. In pursuance of the notice issued by this Court, today, Mr. Mukul Rohatgi, the learned senior counsel has appeared on behalf of the respondent nos.1 and 20, Mr. Kapil Sibal, the learned senior

counsel has appeared for the respondent no.12, Mr. Gopal Jain, the learned senior counsel has appeared for the respondent no.21, Mr. Nalin Kohli, the learned senior counsel has appeared for the respondent nos. 3, 4, 8 and 12, Mr. Akhil Sibal, the learned senior counsel has appeared for the respondent nos.1, 12, 20 and 22, Ms. Shyel Trehan, the learned senior counsel has appeared for the respondent nos.5, 6 and 23 and Mr. Mahesh Jethmalani, the learned senior counsel has appeared on behalf of the respondent nos. 10 and 11.

3. Having regard to the nature of the dispute amongst the family members, we had on the last occasion suggested that the parties should go for mediation. Today, all the learned counsel appearing for the respective parties have very graciously agreed to go for mediation.

4. In such circumstances referred to above, we appoint Hon'ble Mr. Justice Dr. D.Y. Chandrachud, former Chief Justice of India to act as a Mediator.

5. The fees of the learned Mediator and other modalities shall be fixed in consultation with the parties.

6. All parties are directed to get in touch with the learned Mediator.

7. We make it clear that this mediation is confined only so far as the family members are concerned.

8. We make one request to all the parties before us that they may not make any statements in public and may not go on social media. This being a family matter, the endeavour on their part should be to get the disputes resolved at the earliest and put an end to the

entire matter.

9. We firmly believe that all parties should participate in the mediation proceedings with open mind. It will be in the interest of one and all if they are able to resolve the entire matter before the learned Mediator otherwise this is going to be a long drawn litigation.

10. We shall await for a preliminary report from the learned Mediator and thereafter proceed further with the matter.

11. Registry shall forward one copy of this order to Hon'ble Mr. Justice Dr. D.Y. Chandrachud.

12. We make it once again clear that this mediation is confined to the present matter.

13. Post the matter on 06.08.2026.

(HARPREET KAUR)  
COURT MASTER (SH)

(POOJA SHARMA)  
COURT MASTER (NSH)